
(2023) 07 SEBI CK 0086

In the Securities Appellate Tribunal Mumbai

Case No : Miscellaneous Application No. 823 Of 2023, Appeal No. 629 Of 2023

Wealthit Global

APPELLANT

Vs

Securities And Exchange Board Of India

RESPONDENT

Date of Decision : 25-07-2023

Acts Referred:

Citation : (2023) 07 SEBI CK 0086

Hon'ble Judges : Tarun Agarwala, Presiding Officer; Meera Swarup, Technical Member

Bench : Division Bench

Advocate : Sumit Rai, Manish Chhangani, Samreen Fatima, Sumit Yadav, Abhay Chauhan

Final Decision : Allowed

Judgement

Tarun Agarwala, Presiding Officer

1. For the reasons stated in the application, the delay in the filing of the appeal is condoned. The application is allowed.
2. After hearing the learned counsel for the parties, we find that no opportunity of hearing was given to the appellant as he was in jail. This fact is admitted by the respondent. Thus, on this short ground we set aside the impugned order and remit the case back to the respondent to pass a fresh order.
3. In this regard the appellant shall appear before the authority on 10th August, 2023 and the matter will proceed thereafter in accordance with law. The appeal is allowed.
4. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.